The deposits in Nimar and Indore districts occur in irregular masses of breccia and are insufficient even for moderate mining. An attempt to revive the industry on modern scale at Burwaha during the middle of the last century proved to be a complete failure.

With the exception of specks and traces of copper minerals, mostly copper pyrites, no workable occurrences of copper have so far been found in Madhya Bharat.]

FEDERAL ASSETS TAKEN OVER FROM EX-INDIAN STATES

- 491. DR. R. P. DUBE: Will the Minister ior FINANCE be pleased to state:
- (a) the * capital value of federal assets of the ex-Indian States integrated so far with similar assets of the Central Government;
- (b) how much of the above assets are interest-yielding;
- (c) whether the above assets are included in the total value- of interest-yielding assets shown in the Budget Explanatory Memorandum; and
- (d) the estimated value of federal assets (with particulars) of ex-Indian States still remaining to be taken over?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a), (b), (c) and (d). Except in respect of assets pertaining to Commercial Departments, no complete valuation of the assets taken over by the Government of India following federal financial integration of exIndian States has been done. These assets were taken over on a functional basis and the preparation of a complete list thereof now would involve considerable time and labour not commensurate with the results likely to be achieved.

The value of interest-yielding assets shown in the Explanatory Memorandum *on* the Budget is in respect of all such assets of the Central Government irrespective of their source.

ADVANCE OF CAPITAL TO THE REHABILI-TATION FINANCE ADMINISTRATION

492. DR. R. P. DUBE: Will the Min ister for FINANCE be pleased to state whether it is proposed to advance further capital to the Rehabilitation Finance Administration for disbursing loans to displaced persons?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): No, Sir. There is no proposal at present to amend the Act to authorise Government to advance more than Rs. 14-5 crores to the Rehabilitation Finance Administration.

INCLUSION OF THE ACCOUNTS OY REHABILITATION FINANCE ADMINISTRA-TION IN THE COMMERCIAL APPENDIX (CIVIL)

493. DR. R. P. DUBE: Will the Min ister for FINANCE be pleased to state whether it is proposed to include the accounts of the Rehabilitation Finance Administration in the Commercial Appendix to the Appropriation Accounts (Civil) of the Central Govern ment; if not, why not?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): As the Rehabilitation Finance Administration is a statutory autonomous body, its accounts do not form part of Government Accounts. There is, therefore, no question ot its accounts being included in the Commercial Appendix to the Appropriation Accounts (Civil). The accounts of the Rehabilitation Finance Administration are, however, separately laid before Parliament.

EXPERT COMMITTEE ON DEAFNESS

- 494. SHRI M. VALIULLA: Will the Minister for EDUCATION be pleased to state:
- (a) what are the recommendation* of the Expert Committee on deafness; and
- (b) the action taken or proposed to be taken by Government on those recommendations?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) and (b). A statement giving the requisite information is attached. [See Appendix IX, Annexure No. 139.]

INDIA'S CONTRIBUTION TO THE TECHNICAL ASSISTANCE PROGRAMME OF THE UNITED NATIONS

- 495. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) whether Government propose to reduce their subscription to the Tech nical Assistance Programme of the United Nations; if so, by how mi.ch; and
- (b) the amount of assistance to India under this programme (i) received in 1954; and (ii) expected in 1955?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) No, Sir. The subscription for 1954 was the rupee equivalent of \$ 3,00,000. For 1955 a contribution of rupee equivalent of \$4,00,000 has been pledged.

- (b) (i) \$9,86,068 (amounts approved. Figures of actuals not yet available.)
 - (ii) \$9,00,000 to \$10,00,000, (estimated.)

COMMITTEE ON THE REVISION 0? RATES OF ROYALTY AND DEAD RENT ON MINERALS

- 496. SHRI M. VALIULLA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:
- (a) whether a Committee was appointed to revise the rates of royalty and dead rent on minerals in India;
 - (b) if so, when the Committee was set up;
 - (c) who are its members;
 - (d) when did it submit its report;

- to Questions (e) whether views or the stato Governments were invited in the matter;
- (f) what are the recommendations of the Committee; and
- (g) what action Government have taken thereon?

THE MINISTER FOR **NATURAL** RESOURCES (SHRI K. D. MALAVIYA): (a) Yes, Sir.

- (b) In October, 1953.
- (c) A list of members is attached.
- (d), (f) and (g). The Committee has had to delay its report pending the release of the Report of the Taxation. Enquiry Commission.
 - (e) Yes, Sir.

STATEMENT

The Government of India have, on the advice of the Mineral Advisory Board, decided to set up a Committee to investigate and advise on the appropriate rates of royalty and dear! rent. The following will be the members of the Committee: —

Representatives of the Central Government

- (1) Shri K. N. Kaul, Joint Secretary, Ministry of Natural Resources and Scientific Research.
- (2) Shri V. R. Khedker, Director. Indian Bureau ofMines.

Representatives of the State Governments

- (1) Shri B. Sivaraman, Additional Secretary, Revenue Department. Government of Orissa.
- (2) Shri Nageshwar Prasad, Chief Mining Officer, Government of Bihar.